IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No.1928 of 2021

Manu Yadav & Others … Petitioners

Versus

The State of Jharkhand ⋯ Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. Manoj Kr. Sah, Advocate
For the State : Mr. Nawin Kr. Singh, Addl.P.P.

Order No.02 Dated- 10.09.2021

Heard the parties through video conferencing.

Learned counsel appearing for the petitioners submits that he will file a supplementary affidavit annexing therewith the copy of a demand draft of Rs.20,000/- jointly drawn by the petitioners in favour of the informant of Godda (Muffasil) P.S. Case No.173 of 2020.

List this case after filing the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks from the date of this order, then this Cr.M.P. shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)

Animesh/